

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 127/TT/2014**

Subject : Approval of transmission tariff from COD to 31.3.2019 for LILO of both circuits of Tuticorin JV - Madurai 400kV D/C (Quad) line at Tuticorin Pooling Station along with new 765 kV Pooling Station at Tuticorin (initially charged at 4Q0 kV) including 1X80 MVAR, 400 kV Bus Reactor under Transmission System associated with Common System Associated with Coastal Energen Private Limited & Ind-Bharat Power (Madras) Limited LTOA Generation Projects in Tuticorin Area - PART-A in Southern Region.

Date of Hearing : 20.10.2015.

Coram : Shri Gireesh B. Pradhan, Chairman  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Karnataka Power Transmission Corporation Limited and 16 others

Parties present : Shri S.K. Venkatesan, PGCIL  
Shri M.M. Mondal, PGCIL  
Shri Aryaman Saxena, PGCIL  
Shri S.S. Raju, PGCIL  
Shri Rakesh Prasad, PGCIL  
Smt. Manju Gupta, PGCIL  
Shri S. Vallinayagam, Advocate, TANGEDCO

**Record of Proceedings**

The representative of the petitioner submitted that:-

- a) The instant petition has been filed for determination of transmission tariff for transmission system associated with Common System Associated with Coastal Energen Private Limited & Ind-Bharat Power (Madras) Limited LTOA Generation Projects in Tuticorin Area - PART-A in Southern Region for tariff block 2014-19;



- b) As per Investment Approval (IA) dated 27.10.2011, the project is scheduled to be commissioned within 28 months from the date of IA i.e. 12.4.2014 against which the LILO of 1st circuit was put under commercial operation w.e.f. 4.1.2015 and LILO of 2nd circuit was put under commercial operation w.e.f. 8.1.2015. Accordingly, there is delay of 9 months in commissioning of the asset. The delay is mainly on account of late award of package;
- c) The total estimated completion cost is ₹9588.98 lakh against the apportioned approved cost of ₹9044.00 lakh. There is a cost over-run in comparison to FR cost;
- d) AFC under Regulation 7(7) of 2014 Tariff regulations has been allowed vide order dated 19.9.2014. Reasons of delay has already been submitted vide affidavit dated 21.10.2014. Rejoinder to the reply of TANGEDCO has been submitted vide affidavit dated 13.2.2015.
- e) RCE is under approval and shall be submitted alongwith revised tariff forms upon approval;
- f) Coastal Energen Private Limited has come up with generation and Ind-Bharat Power Limited is yet to come up with generation; and
- g) The representative of petitioner requested to condone the delay and allow the tariff.

2. The learned counsel of TANGEDCO submitted that the petitioner has claimed tariff for these lines in Petition No. 445/TT/2014 as well and that there is some confusion and hence requested the Commission to list Petition No. 445/TT/2014 alongwith the instant petition. He further requested to direct the petitioner to submit single line diagram of instant project.

3. The representative of petitioner clarified that in Petition No.445/TT/2014 the petitioner has claimed true-up of the 2009-14 tariff and the tariff for 2014-19 period and it is different from the claims made in the instant petition. He also submitted that they have already submitted the single line diagram of evacuation arrangement for LTOA projects in Tuticorin area alongwith the petition.

4. The Commission observed that as per Regulation 4(3) read with Regulation 3(21) of 2014 Tariff Regulations, both the circuits should be commissioned on the same date. However, COD of the circuits in the instant case is on different dates. The representative of the petitioner submitted that different elements of the transmission system can be split as provided in Regulation 6(2) of the 2014 Tariff Regulations. The



Commission observed that a similar situation is dealt in Petition No.199/TT/2015 and a view will be taken on this issue.

5. The Commission directed to list the instant petition alongwith Petition No. 445/TT/2014 for hearing on 27.10.2015.

By order of the Commission

(T. Rout)  
Chief (Law)

